- (d) whether his Ministry propose to take any expeditious steps in this regard?
- THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL): (a) No circular has been issued to the State Governments recently to declare film production and theatre construction as small scale industry. However, in February, 1984 the Ministry of Information and Broadcasting had sent a letter to the State Governments to consider declaring film production and theatre construction in their States as small Scale industry 'industry' as had already been done by some of the State Governments.
- (b) to (d). No letter has been issued by the Ministry of Information and Broadcasting to the Ministry of Industry to accord recognition to the entrepreneurs having registration certificates issued by the State Governments to the effect. However, a letter had been addressed to the Ministry of Industry to recognise film production and theatre construction as a small scale industry at the Central Government level.

Final Settlement of Compensation for the Land Acquired in Village Garonda by DDA

- 3999. SHRI V. SREENIVASA PRA-SAD: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 1937 on 5 August, 1985, regarding the land acquired by DDA in village Garonda and state:
- (a) the details of the disputed cases as referred to in reply given to part (a) including the names of original owners and/or transferees thereof;

- (b) the further action proposed to be taken in the matter of final settlement of compensation in the above referred disputed cases;
- (c) whether some of the lands of the original owners had been transferred by registered Power of Attorneys; and
 - (d) if so, the facts thereof?

THE MINISTER OF WORKS AND HOUSING (SHRI H.K L. BHAGAT): (a) The details of disputed cases are given in the statement below.

- (b) The cases mentioned at Serial No. 1 to 9 have been sent to the Court of Addl District Judge on the dated shown, along with the details of recorded owners; disputants and the amount of The payment in such compensation. cases will be made by the Court of Addl. District Judge after examining the evidence relating to the claims. Recorded owners at Serial No. 18 to 14 have not applied for compensation. Persons other than the recorded owners have also submitted their claims against the same land in response to notice under Sec. 9 and 10 of the land Acquisition Act, 1894. Since no application was received by Delhi Administration from any of claimants for payment of compensation after the award was announced, the amount of compensation has been kept office of the Deputy Commissioner on account of dispute. These cases will be examined by that office after receipt of applications from the claimants_
- (c) No such case is reported to have come to the notice of the Deputy Commissioner, Delhi Administration.
 - (d) Does not arise.

28	1 Wr	itten	Answers	SRA	VANA	28, 190	7 (SAKA)	И	Vritten A	Inswers	282
	rks		to ADJ on there are nts for the	15/9/80	15/7/82	5/5/80	23/11/79	26/3/79	16/11/79	29/6/79	30/7/79
Statement	Remarks	8	Amount sent to ADJ on 15-9-80 as there are many claimants for the same.	uo -op-	uo -op-	uo -op-	uo -op-	uo -op-	uo -op-	uo -op-	no -ob.
	Amount	7	3278-63	6785-87	2012-19	3621-94	94371-79	32748-43	20524-35	48493-82	323158-00
	Award No.	9	6A/71.72	-op-	6C/71-72	-op-	-op-	-op-	-op-	-op-	-op-
	Area	\$	4-88	1-04	1-10	0-18	24.09	9-03	4-10	5-17	3-00
	Khasra No.	4	389, 390 to 392	390 to 392	482	402 & 404	393, 395, 402 to 405 487	387, 394	385	406	388, 389
	Name of the Disputant	က	Sardar Mangal Singh etc.	Sh. Ram Prashad etc.	Sh. Surinder Mohan etc.	Sh, C.K, Sharma etc.	Sh. Tara Chand etc.	Sh. Ram Nath etc.	Sh. R.N. Vohra etc.	Sh. Krishan Lal etc.	Sh. Ram Parshad etc.
	Name of the Recorded owner	. 2	Mehta Krishan Lal	Delhi Housing Co.	Smt. Pushpa	Sh, Chhaju Ram	Sh. Siri Chand	Sh. Shanti Saroop etc.	Sh. Om Parkash	M/s Delhi Housing Co.	Krishan Lal Mehta
	S. No.	1	-	2.	ຕໍ	4.	5.		7.	∞	9.